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BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Execution Application No. 04 of 2023
\In

O.A.NO.147/2021

INTHE MATTER OF:

Mahesh Chandra Saxena

..Applicant

Versus

The Chief Secretary
Govt. of Delhi & Ors

..Respondents

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Filed by

marv

Mahesh Chandra Saxena
S/o Late Sh. Ram Bihari Lal Saxena
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Chhatarpur, New Delhi-110074
Applicant in person
Mob: 9540844936
Email: maheshsxn1@gmail.com

New Delhi

Dated 05-01-2026

05-01-2026

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**2ND ADDITIONAL
BEHALF**

**SUBMISSIONS ON
OF THE APPLICANT**

MOST RESPECTFULLY SHOWETH:

The applicant request to before Hon'ble NGT for passing necessary orders as deem fit on the request & documents submitted Annexure A, A1, A2 to CEO Delhi Jal Board in the matter as in respect of Dwarka Societies and rest Delhi before this Hon'ble Tribunal.

Filed by



Mahesh Chandra Saxena
S/o Late Sh. Ram Bihari Lal Saxena
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Chhatarpur, New Delhi-110074
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New Delhi

Dated 05.01.2026

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MAHESH CHAND SAXENA

(ENVIRONMENT/GROUND WATER ACTIVIST & APPLICANT OF NGT, HIGH COURT OF DELHI & OTHER STATE AND SUPREME COURT OF INDIA)

Addr.: A - 388, Chhattarpur Enclave, PH - 1, New Delhi - 74.

Mob.: 9540844936, Email : mahesgsxn1@gmail.com

जल बचाएं
सेवा में,

मुख्यकार्यकारी अधिकारी (CEO)
दिल्ली जल बोर्ड, वरुणालय भवन,
नई दिल्ली

विषय: भ्रष्टाचार के संबंध में पुनः जानकारी।
श्रीमान जी,

पर्यावरण बचाएं

दिनांक: 12/12/2025

पत्र सं०-1152



CHIEF EXECUTIVE OFFICER
RECEIVED

जैसा कि जानकारी मिली है, कि CGWB के रिटायर Sr. Hydrologist, जल वैज्ञानिक श्रीमान मोईउद्दीन जी के साथ अनुबंध किया है। उन्हें दिल्ली जल बोर्ड का Ground Water सलाहकार बनाया गया है। श्री मोईउद्दीन जी Ground Water के विशेषज्ञ हैं उन्हें 40 वर्षों को अनुभव है। उनके नेतृत्व में दिल्ली के Ground Water का संरक्षण होगा। दिल्ली में लगभग 20 हजार RWH System हैं, जो कि Ground Water को दूषित कर रहे हैं। उनको भी श्री मोईउद्दीन जी के नेतृत्व में Proper Functional बना सकते हैं। आपने यह बहुत अच्छा कार्य किया है, मैं चाहता हूँ, कि 2 या 3 Hydrologist का Appointment और होना चाहिए। मैं पहले से ही कहता था कि दिल्ली जल बोर्ड में एक भी Hydrologist, Geologist नहीं है। इसलिए दिल्ली जल बोर्ड Rain Water Harvesting System के कार्यक्रम में फेल हो गया है। क्योंकि दिल्ली जल बोर्ड के Xen RWH को Ground Water की तकनीकी जानकारी नहीं है। इसीलिए मुझे बार-बार Ground Water को दूषित होने से बचाने के लिए मुझे माननीय NGT में अनेक Petition file करनी पड़ी दिल्ली जल बोर्ड के Rain Water Harvesting System के अधिकारियों को सही जानकारी ना होने के कारण द्वारका का Ground Water दूषित हुआ। जिसे बचाने के लिए मुझे OA147/2021 Petition File करनी पड़ी। Petition के कारण ही अब द्वारका की सोसाईटीयां only roof-top rain water harvesting system बना रही हैं जबकि द्वारका में पहले से बने RWH System का Inspection दिल्ली जल बोर्ड RWH Cell के अधिकारियों ने Inspection करके Adequacy Certificate जारी किए थे। और लगातार पिछले 25 वर्षों से दिल्ली जल बोर्ड के Panel Contractor सोसाईटी के RWH System को

Cleaning करके Functionality का Certificate देते थे। जिसके लिए द्वारका सोसाईटीयों से हर वर्ष करोड़ों रु० की वसूली की जाती थी।

इस कार्य में भी दिल्ली जल बोर्ड के अधिकारियों की मिली भगत थी। मेरी Petition 147/2021 के तहत माननीय NGT ने कमेटी बनाकर RWH System का Inspection करवाया तो लैब जांच रिपोर्ट में सभी सैंपल फेल हो गए। जबकि दिल्ली जल बोर्ड के पहले के अधिकारियों ने दस-दस हजार रु० ठेकेदारों से लेकर Adequacy Certificate जारी किए थे।

अब जबकि द्वारका की सोसाईटीयां RWH System को roof-top rain water harvesting system बना रही है। और पुनः Adequacy Certificate के लिए DJB RWH Cell में Apply कर रही है। जिसके लिए आपके RWH Cell के भ्रष्ट अधिकारी 50 हजार रु० की डिमांड कर रहे हैं। मैंने आपको इस संबंध में पहले भी सूचित किया था मैं समझ नहीं पा रहा हूँ, कि जनता Ground Water बचाकर सरकार का कार्य कर रही है। फिर यह भ्रष्टाचारी अधिकारी रिश्वत किस चीज की मांगते हैं ?

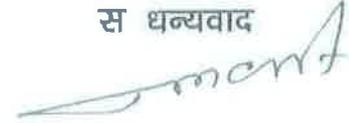
पिछले हप्ते मैंने RWH Cell के दोनों Xen से Meeting करके उन्हें जानकारी दी थी, कि कुछ ठेकेदार Adequacy Certificate के नाम पर सोसाईटीयों से एक लाख रु० की डिमांड कर रहे हैं। यह बात ठीक नहीं है, इससे दिल्ली जल बोर्ड की बदनामी होती है। Inspection में Xen Rajesh Kumar अनेक प्रकार के Objection लगा देते हैं। एक नया Objection रिचार्ज बोरवैल के संबंध में मेरी जानकारी में आया है। कि Xen Rajesh Kumar सोसाईटीयो से पुछ रहे हैं। कि रिचार्ज बोरवैल की Permission दिखाओ। इस भ्रष्ट अधिकारी को जानकारी नहीं है कि सन् 2001 से 2016 तक द्वारका सोसाईटीयों के लिए CGWB की डिजाईन जारी की गई थी। डिजाईन में रिचार्ज बोरवैल की गहराई दी जाती है। इसके लिए अलग से Permission की जरूरत नहीं होती है। द्वारका के RWH System दिल्ली जल बोर्ड के अधिकारियों की निगरानी में बने थे। जिसके लिए दिल्ली जल बोर्ड ने 1-1 लाख रु० सभी सोसाईटीयों को Grant के रूप में दिए थे। लेकिन Untrained Contractor, Untrained DJB Officer के कारण RWH System को roof-top rain water से ना जोड़कर surface area Strom water drain से जोड़ दिया। जिसके कारण Ground Water दूषित हुआ। अब जानकारी मिली है, कि आशीष तिवारी नाम का ठेकेदार जिसने 3 Adequacy Certificate के लिए भ्रष्ट Xen Rajesh Kumar को 1.5 लाख रु० दिए हैं। यह ठेकेदार समस्त सोसाईटीयों को कह रहा है। कि मेरी सेटिंग दिल्ली जल बोर्ड के अधिकारियों से है।

यह 3 Adequacy Certificate मैने जारी करवाएं हैं आप सभी लोग मुझसे काम करवाएं और मैं दिल्ली जल बोर्ड से Adequacy Certificate दिलवाउंगा। जानकारी मिली है, कि Xen RWH अब स्कूलों के RWH System का Inspection कर रहे हैं। और अनेक प्रकार के Objection लगा रह हैं जबकि दिल्ली जल बोर्ड ने उन्हें Adequacy Certificate दे रखा है। नए स्कूलों से Adequacy Certificate के लिए 50 हजार रु0 की डिमांड कि जा रही है। श्रीमान जी स्कूल में RWH System मेरी Petition O.A. 217/2016 के तहत दिल्ली के 6000 स्कूल-कॉलेजों में RWH System बनाए गए हैं। इस Petition में भी प्राइवेट स्केलों पर पर्यावरण जूमाने हुए थे। दिल्ली सरकार और MCD दोनों पर 11 करोड़ रु0 का पर्यावरण जूमाना हुआ है। दिल्ली सरकार एवं MCD दोनों जूमाने से छूट पाने के लिए माननीय सुप्रीम कोर्ट में Civil Appeal file की है। केस Pending है यदि दिल्ली जल बोर्ड के अधिकारियों ने स्कूल को परेशान करना बंद नहीं किया तो मैं अगली hearing date में यह बात माननीय सुप्रीम कोर्ट के संज्ञान मे लाऊंगा। माननीय सुप्रीम कोर्ट के ऑर्डर संलग्न हैं। श्रीमान जी विनम्र अनुरोध है, कि इस काले धंधे को ततकाल बंद करवाएं।

प्रतिलिपी सूचनार्थ

1. माननीय मुख्यमंत्री दिल्ली सरकार, दिल्ली
2. माननीय शिक्षा मंत्री, दिल्ली सरकार, दिल्ली

स धन्यवाद



श्री महेश चन्द्र सक्सेना

Environment/Ground Water Activist

A-388, छत्तरपुर एन्कलेव, फेज-1

नई दिल्ली-110074

Mob.:9540844936

Email : maheshsxn1@gmail.com

ITEM NO.52

COURT NO.8

SECTION XVII

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Civil Appeal No(s). 3327-3329/2019

GOVERNMENT OF NCT OF DELHI & ORS.

Appellant(s)

VERSUS

MAHESH CHANDRA SAXENA & ORS.

Respondent(s)

WITH

C.A. No. 5831-5833/2019 (XVII)

(IA No.100588/2019-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.100586/2019-CONDONATION OF DELAY IN FILING APPEAL and IA No.100587/2019-CONDONATION OF DELAY IN REFILEING)

C.A. No. 61/2021 (XVII)

(FOR ADMISSION and IA No.115510/2020-STAY APPLICATION
IA No. 69440/2022 - APPLICATION FOR PERMISSION
IA No. 32500/2021 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES
IA No. 115510/2020 - STAY APPLICATION)

Date : 28-11-2022 These appeals were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJIV KHANNA
HON'BLE MR. JUSTICE M.M. SUNDRESH

For Appellant(s)

Ms. Nidhi Mohan Parashar, AOR
Mr. Anand Chichra, Adv.
Mr. Chaitanya Raj Wadera, Adv.

Mr. Praveen Swarup, AOR
Mr. K.P. Singh, Adv.
Mr. Joginder Singh Berwal, Adv.
Mr. Dawnessh Shaktivats, Adv.
Mr. Hari Sahteshwar, Adv.
Mr. Vivek Verma, Adv.

Ms. Aishwarya Bhati, ASG
Ms. Ruchi Kohli, Adv.
Ms. Suhasini Sen, Adv.
Ms. Shreya Jain, Adv.
Ms. BLN Shivani, Adv.
Mr. Gurmeet Singh Makker, AOR

Signature Not Verified
Digitally signed by
BADRINA PANDIT
Date: 2022.11.30
10:39:03 IST
Reason

For Respondent(s)

Ms. Aishwarya Bhati, ASG
Mr. Tushar Mehta, ASG

Mr. Rajat Nair, Adv.
Ms. Durga Dutta, Adv.
Mr. Md. Akhil, Adv.
Mr. Bhuvan Kapoor, Adv.
Ms. Ruchi Kohli, Adv.
Mr. Prashant Singh- (I), Adv.
Mr. Suhasini Sen, Adv.
Ms. Swarupama Chaturvedi, Adv.
Mr. Amrish Kumar, AOR
Ms. Suhasini Sena, Adv.
Mr. Prashant Singh, Adv.
Ms. Swarupama Chaturvedi, Adv.
Mr. G. S Makker AOR
S.S. Rebello, Adv.
Mr. B.B. Balram Das, AOR

Ms. Srishti Agnihotri, AOR
Ms. Sanjana Grace Thomas, Adv.
Ms. Mantika Vohra, Adv.

Mr. Praveen Swarup, AOR

Mr. Mohinder Jit Singh Rupal, AOR
Mr. Girindra Kumar Pathak, Adv.

Ms. Aishwarya Bhati, Ld. ASG
Mr. Akshay Amritanshu, Adv.
Mr. Prashant Singh, Adv.
Ms. Ruchi Kohli, Adv.
Mr. Swarupama Chaturvedi, Adv.
Mr. S.S. Rebello, Adv.
Ms. Suhasini Sen, Adv.
Mr. Arvind Kumar Sharma, AOR

Ms. Asha Gopalan Nair, AOR
Ms. Anjani Kumar Singh, Adv.
Ms. Nivedita Nair, Adv.
Mr. Arun Gopalan Nair, Adv.
Mr. Shreyansh Agrawal, Adv.

Mr. Alok Gupta, AOR

UPON hearing the counsel, the Court made the following
O R D E R

Re-list on a non-miscellaneous day in the month of March,
2023.

An updated status report would be filed by the Delhi Jal Board

7

and the Municipal Corporation on or before 28.02.2023.

The parties are also permitted to file a short synopsis, not exceeding 3 pages on or before 28.02.2023.

The learned counsel for the respondent No. 1 states that some of the rain water harvesting units are non-functional or are not made as per the guidelines. Details of the said non-functional and other water harvesting units which do not meet the guidelines will be furnished to the counsel appearing on behalf of the petitioner and co-respondents within 15 days, who would file their response by 28.02.2022.

(BABITA PANDEY)
COURT MASTER (SH)

(KAMLESH RAWAT)
COURT MASTER (NSH)

To,

The Chief Executive Officer
Delhi Jal Board
Varunalaya Phase – 2,
Jhandewalan, Delhi – 110054.

Subject:- Request for proper Functional Rain Water Harvesting System in Delhi.

R/Sir,

As per information of Dwaraka Societies in regard to disconnection of water connection by DJB Dwaraka maintenance division staff team on 03/01/2026 but oppose by resident of Dwaraka societies & also inform the resident of societies are to much anger and may be the agitation against the DJB/RWH call. The team is return back to feel the seriousness of the issue. I call to executive engineer concerned Dwarakamaintenance division and discuss the above issue, He advised to me that we will resolved the above issue discuss with the concerned chief Engineer RWH and their RWH wing. I am satisfied with the above discussion with the Executive Engineer maintenance DJB.

As per the direction of Hon'ble High Court of Delhi vide their order in W.P.(C)4975/2014 dated 04/02/2015, "we have seen the affidavit filed on behalf of the Delhi Jal Board. We feel that wider publicity is needed to create public awareness to enable the community at large to participate in the Rain Water Harvesting Program. For this purpose, it would be necessary for the Delhi Jal Board to advertise the benefits of Rain Water Harvesting as also the fact that the Delhi Jal Board is there to provide technical and other assistance. The fact that the rebate is also offered on the water bills should also be published to make the venture of Rain Water Harvesting attractive to the people. The learned counsel for the Delhi Jal Board, has assured this Court that appropriate measures shall be taken for advertisement and that on the next date of hearing, an affidavit would be filed indicating the steps taken in this regard". The copy of above order is enclosed as Annexure – A, see at Page 4-5

Now Executive Engineer RWH is harassing the people of Delhi by raising illegal/unauthentic objection in the societies of Dwaraka & rest of Delhi and some example are as under.

1. The Bhagwan Shree Gومتेश्वरी Ji Co-op. GH. Society LTD. Plot no. 3A, Sector -2 Dwaraka Phase – I, New Delhi – 110075. Applied for adequacy certificate vide Letter dated 25/03/2025 & objection raised on 15/04/2025.
2. Asha Deep Co-Operative Group Housing Society LTD. Plot no. 3B, Sector – 2, Dwaraka Phase – I, New Delhi – 110075. Applied for adequacy certificate vide Letter dated 30/10/2025 & no response till to day.
3. Surya Co-Operative Group Housing Society LTD. (Surya Apartment), Plot no. 14, Sector – 6, Dwaraka Phase – I, New Delhi – 110075. Applied for adequacy certificate vide Letter dated 04/07/2025 & inspection on 22/11/2025 and objection raised on 02/12/2025.
4. The Vishal Co-Operative Group Housing Society LTD., Plot no. 05, Vasundhara Enclave, Delhi – 110096. Applied for adequacy certificate vide Letter dated 30/10/2025 & inspection on 20/11/2025 and objection raised on 23/12/2025.

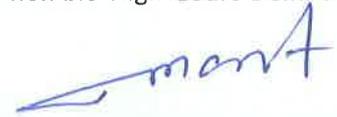
The objection raised in above application & their replies/Comments are as under. The copy of the application & observation are annexed as annexure B, see at Page ...6-9

S.No	Objection	Replies/ Comments	Remarks
1	Filter media was not as per DJB norms	Not specified the which filter media layer is not as per DJB norms.	It is seems that the objection raised for the purpose of harassment purpose.
2	Bore well present at site, permission of the same is required.	<p>Previous to January 2016 the design for RWH has been issue by CGWB/DJB with Recharge Well for the purpose of Recharge of Rain Water. The soil condition is very place to place in which some place may be the zero-percolation rate & such places Rain Water can not be recharge without recharge well.</p> <p>DJB already constructed more than 595 numbers Rain Water Harvesting Structure in which more than 300 Recharge well deeper more than 100 to 500 FT. Is their permission was obtain from authority. some of recharge well are under water which may cause of polluting ground water.</p> <p>The recharge well is for the purpose of rain water recharge not for the abstraction of ground water. The Delhi Gazette notification dated 18/05/2010 for only the ground water abstraction of ground water through bore well and their permission will be required. Copy of the same is annexed annexure C, see at Page ...10-12</p> <p>As per the direction of Hon'ble NGT vide their order in O.A.No.526/2019 dated 11/09/2019, as per 5.(e) "Depth of recharge bore well should be at least 5m above the Static Water Table of the area. However, it should not be made compulsory considering the geological aspects and static ground water level of the area. Copy of the same is annexed</p>	It is seems that the now days objection of permission of recharge well is required is base less and the purpose of harassment purpose.

		annexure D, see at Page13-16 Hon'ble NGT Court agreed regarding the recharge well with the above bore well levels. The rain water recharge through recharge well and abstraction of ground water are different. So, the Gazette notification dated 18/05/2010 is for abstraction of ground water. No regulation is available for rain water recharge through recharge well.	
3	Footrest not provided in both the pit.	Matter raised & submitted before the Hon'ble NGT on dated 03/11/2025 copy of the same is annexed as annexure – E, see at Page17-27	
4	Separator is not installed in RWH structure.	Matter raised & submitted before the Hon'ble NGT on dated 03/11/2025 copy of the same is annexed as annexure – E, see at Page27-27	

Sir, I am submitting above request & documents for effective implementation of Rain Water Harvesting with constituting a expert committee to monitor above issues and prepare economically, viable and technically guide lines for Rain Water Harvesting & RWH cell work accordingly without harassment and also respect the orders of hon'ble High Court Delhi and NGT to avoid the contempt of court.

Thanks, With Regards,



Mahesh Chandra Saxena
S/O Late Sh. Ram Bihari Lal Saxena
R/O A – 388, Chhatarpur Enclave, Phase – I
Chhatarpur, New Delhi – 110074
Applicant in Person
Mob. 9540844936
Email: maheshsxn1@gmail.com

1300



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IN THE HIGH COURT OF DELHI AT NEW DELHI

+

W.P.(C) 4975/2014

R.K. KAPOOR

..... Petitioner

Through: Mr R.K.Kapoor, Advocate

versus

NATIONAL CAPITAL TERRITORY OF DELHI & ORS Respondents

Through: Ms Zubeda Begum, Adv for R-1 and 2

Mr Siddhartha Nagpal, Adv for DJB

CORAM:

HON'BLE MR. JUSTICE BADAR DURREZ AHMED

HON'BLE MR. JUSTICE SANJEEV SACHDEVA

ORDER

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04.02.2015

We have seen the affidavit filed on behalf of the Delhi Jal Board. We feel that wider publicity is needed to create public awareness to enable the community at large to participate in the Rain Water Harvesting Programme. For this purpose, it would be necessary for the Delhi Jal Board to advertise the benefits of Rain Water Harvesting as also the fact that the Delhi Jal Board is there to provide technical and other assistance. The fact that the rebate is also offered on the water bills should also be published to make the venture of Rain Water Harvesting attractive to the people.

The learned counsel for the Delhi Jal Board, has assured this Court that appropriate measures shall be taken for advertisement and that on the next date of hearing, an affidavit would be filed indicating the steps taken in this regard.

We also feel that the Delhi Jal Board should communicate to all government departments which have buildings including Court Complexes to ensure that, wherever possible, Rain Water Harvesting facilities can be put in place. A status report with regard to this shall also be filed before the next date of hearing.

Renotify on 22.04.2015.

This is a digitally signed order.

The authenticity of the order can be re-verified from Delhi High Court Order Portal by scanning the QR code shown above.

The Order is downloaded from the DHC Server on 22/12/2025 at 17:30:45

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The learned counsel for the Delhi Jal Board shall also file a status report with regard to the Waste Water Recycling Project and communicate the quantum of water that is recycled in this fashion in Delhi and what can be done in future.

BADAR DURREZ AHMED, J

SANJEEV SACHDEVA, J

FEBRUARY 04, 2015/sv

1302

ANNEXURE 1

13

DELHI JAL BOARD: GOVT. OF NCT DELHI
OFFICE OF THE EXECURIVE ENGINEER (RWH)-I
ROOM NO-208, VARUNALAYA PH-I,
JHANDEWALAN, NEW DELHI-110005

Dated: 15/4/25

No. DJB/ EE (RWH)-I/2025/ 231

To,

The Bhagwan Shree Gومتेश्वर Ji CGHS Ltd.,
Plot no.3 A, Sector-02, Dwarka,
New Delhi-110075

Sub:- Regarding issuance of the Adequacy Certificate of the Rain Water Harvesting System for The Bhagwan Shree Gومتेश्वर Ji CGHS Ltd., Plot no.3 A, Sector-02, Dwarka, New Delhi-110075.

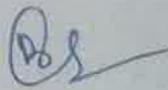
Ref:-Letter no.notice-DJB(1)/2025 dated 25.03.2025.

In reference to your above mentioned letter, the site was visited by technical official and found the following observations/deficiencies:

1. Overflow not present in RWH pit.
2. Separator is not installed in RWH Structure.
3. Filter media laid was not as per DJB norms.

Therefore, you are requested to install the RWH system as per Delhi Jal Board norms and Public Notice dated 14.02.2023, available on the DJB website i.e., www.delhijalboard.delhi.gov.in and intimate this office within 7 working days, to avoid any penalty or adverse action as per DJB norms/policy.

With Regards


EE (RWH)-I

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Asha Deep Co-Operative Group Housing Society Ltd.
(Reg. No. 1290GH)
Sector 2, Plot 3B, Dwarka, New Delhi-110075
Email: ashadeep3b@gmail.com
Tel.No. (011) 4271-0024

No. AshaDeep/RWH/DJB/02/2025

06th October 2025

To,
The Delhi Jal Board: Govt. of NCT of Delhi
Office of the EE (RWH)-I
Room No. 208, Varunalaya Phase-1,
Karol Bagh, New Delhi-110005,
E-mail: rainwaterharvesting2013@gmail.com

Ref:-Notice in the matter of Hon'ble NGT in E.A. No. 04/2023 in O.A. No. 147/2021
titled as "Mahesh Chandra Saxena Vs. The Chief Secretary, GNCTD & Ors".

Sub:- Request for inspection of RWH System at Asha Deep CGHS Ltd.

Respected Sir/Madam

This is to inform you that as per letter No. DJB/EE (RWH)-I/2024/977 (Copy enclosed) have installed a Rain Water Harvesting System at Asha Deep CGHS Ltd, Plot no. 3B, Sector-2, Dwarka, New Delhi-110075 according to DJB design and guidelines. You are requested to visit our society for inspection and issue the Adequacy Certificate.

Looking forward to your early response.

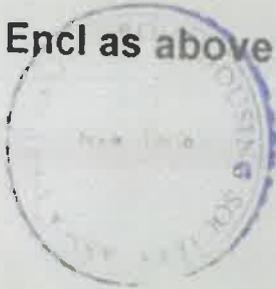
Thanking you

Your sincerely



R.K. Prabhaker
Hony. Secretary

Encl as above



EE (RWH)-I
Delhi Jal Board
Diary No. 2023
Date 30/10/25

1304

Recd 04/12/2025

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DELHI JAL BOARD: GOVT. OF NCT OF DELHI
OFFICE OF THE EE(RWH)-I
ROOM NO. 11, VARUNALAYA PHASE-1
KAROL BAGH, NEW DELHI-110005
E-mail: rainwaterharvesting2025@gmail.com

7

No. DJB/EE (RWH)-I/2025/ 1128
To,

Date: 02.12.2025

Authorized Signatory
The Surya Co-operative Group Housing Society (Surya Apartments),
Plot No. 14, Sector-6,
Dwarka Phase-I,
New Delhi-110075

Subject: Rejection/cancelation of request for Adequacy Certificate w.r.t. Rainwater Harvesting System at The Surya Co-operative Group Housing Society (Surya Apartments), Plot No. 14, Sector-6, Dwarka Phase-I, New Delhi-110075

Reference: Your letter no.NIL dated 04.07.2025

Your application letter for issue of adequacy certificate has been cancelled/rejected due to the following shortcomings observed by concerned technical officer during inspection in above premises dated 22.11.2025:

1. Filter media was not as per DJB norms.
2. Borewell present at site, permission of the same is required.
3. Retention capacity is less than that required as per roof top area.
4. Footrest not provided in both the pits

The applicant accordingly is advised to apply again after rectification of above shortcomings in order to get the adequacy certificate.

EE (RWH)-I



DELHI JAL BOARD: GOVT. OF NCT OF DELHI
OFFICE OF THE EE(RWH)-I
ROOM NO. 11, VARUNALAYA PHASE-I
KAROL BAGH, NEW DELHI-110005
E-mail: rainwaterharvesting2025@gmail.com

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No. DJB/EE (RWH)-I/2025/ 1310
To,

Date: 23.12.2025

Authorized Signatory
The Vishal Co-operative Group Housing Society Ltd.,
Plot No. 5, Vasundhara Enclave,
New Delhi-110096

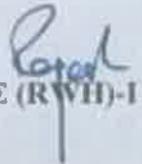
Subject: Rejection/cancellation of request for Adequacy Certificate w.r.t. Rainwater Harvesting System at The Vishal Co-operative Group Housing Society Ltd., Plot No. 5, Vasundhara Enclave, New Delhi-110096

References: Your letter no. NIL dated NIL received in this vide vide diary No. 2021 dated 30.10.2025

Your application letter for issue of adequacy certificate has been cancelled/rejected due to the following shortcomings observed by concerned technical officer during inspection in above premises dated 20.11.2025:

1. Paved area connected.
2. Separator was not provided in the RWH pits.
3. No overflow was provided in the RWH pits.
4. Filter media was not as per DJB norms.
5. Recharge well present at site. Permission along with details like depth, size etc. of same is required.
6. Roof top area partially connected.
7. Footrest was not provided.

The applicant accordingly is advised to apply again after rectification of above shortcomings in order to get the adequacy certificate.


EE (RWH)-I

- (13) उक्त निर्देशों का किसी प्रकार का उल्लंघन पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) को धारा 15 के अन्तर्गत दंडनीय होगा।

राष्ट्रीय राजधानी क्षेत्र दिल्ली के उपराज्यपाल
के आदेश से तथा उनके नाम पर,
धर्मेन्द्र, सचिव (पर्यावरण)

DEPARTMENT OF ENVIRONMENT AND FORESTS
AND WILDLIFE

NOTIFICATION

Delhi, the 12th July, 2010

No. F8(348)/EA/Env/09/2246.— In exercise of power conferred by Section 5 of the Environment (Protection) Act, 1986 (29 of 1986) read with the notification No. U-11030/J/91- UTL dated the 10th September, 1992 and in supersession of directions issued vide Order Nos F8(348)/EA/Env/09/14433-14451 and F8(348)/EA/Env/09/14452-14470 dated the 30th March 2009 as well as Order Nos. F8(348)/EA/Env/09/555-582 and F8(348)/EA/Env/09/583-610 dated the 30th April 2009, the Lt. Governor of the National Capital Territory of Delhi, has issued Annexed directions vide order No. F8 (348)/EA/Env/09/1041-1061 dated the 18th May 2010 for groundwater regulation and management in Delhi.

The direction issued as Annexed are hereby published for information of the general public.

By Order and in the name of Lt. Governor
of the National Capital Territory of Delhi,

SUSHMA JERATH, Dy. Secy.

ANNEXURE

DEPARTMENT OF ENVIRONMENT

Order

Delhi, the 18th May, 2010

Sub : Direction under section 5 of the Environment (Protection) Act, 1986

F8 (348)/EA/Env/09.—Whereas, the Central Government has authorized the Lieutenant Governor of the National Capital Territory of Delhi vide notification S.O. 667 (E) dated the 10th September, 1992 to exercise powers under section 5 of the Environment (Protection) Act, 1986 for the National Capital Territory of Delhi and to issue directions thereunder, to any person, officer or any authority for the closure, prohibition or regulation of any operation or process or stoppage or regulation of the supply of electricity or water or any other services.

And whereas Delhi Jal Board constituted under the Delhi Water Board Act, 1998 (Delhi Act 4 of 1998) is dealing

2704 24/10-2

with water supply network of drinking, domestic, industrial and commercial water in the National Capital Territory of Delhi;

And whereas continued abstraction of ground water has led to serve depletion of ground water resources;

And whereas non-restricted and non-regulated abstraction of ground water has serious long term environmental implications;

And whereas over abstraction of ground water can result in drying up of ground water resources and may also affect water quality;

And whereas Central Ground Water Authority had, in the year of 2000, notified the South and South-West districts of Delhi as "Notified Areas" and imposed prohibition and restriction in those districts on the construction and installation of any structure for abstraction of ground water resources to avoid further depletion and deterioration in water quality in the said districts;

And whereas through, another notification in March 2006, Central Ground Water Authority has notified East, New Delhi, North-East, North-West and West districts of Delhi as over-exploited areas needing regulation, and registration of ground water abstraction structures in those districts was made compulsory.

Now, therefore, in exercise of power conferred by section 5 of the Environment (Protection) Act, 1986 (29 of 1986) read with the Ministry of Home Affairs, Government of India Notification S.O. 667 (E) bearing F.No. U-11030/J/91- UTL dated the 10th September, 1992 and in supersession of directions issued vide Order Nos. F8(348)/EA/Env/09/14433-14451 and F8(348)/EA/Env/09/14452-14470 dated the 30th March 2009, as well as Order Nos. F8(348)/EA/Env/09/555-582 and F8(348)/EA/Env/09/583-610 dated the 30th April 2009, the Lt. Governor of the National Capital Territory of Delhi, hereby issues the following directions, namely:—

- (1) In the whole of the National Capital Territory of Delhi, no person, group, authority, association or institution shall draw ground water through bore-well or tubewell (both new as well as existing and drawing ground water without permission of Central Ground Water Authority) for domestic, commercial, agricultural and or industrial uses without the prior permission of the "Competent Authority" that is to say, the Delhi Jal Board or the New Delhi Municipal Council as the case may be.
- (2) The issue of grant of permission for borewell/tubewell shall be dealt by Competent Authority through the Deputy Commissioner (Revenue) of each revenue area, GNCTD, who is hereby appointed as "Authorized Officer" for the purpose of regulation of ground water development and management in the respective revenue areas under the jurisdiction.

- (3) The Deputy Commissioner (Revenue) of each revenue area, GNCTD, who is the Authorized Officer, are further delegated with the power of dealing with other issues such as checking violation and sealing illegal wells, launching of prosecution against offenders etc. including grievance redressal related to ground water, based on the recommendations of the Advisory Committee.
- (4) An Advisory Committee in each nine revenue areas of the National Capital Territory of Delhi is hereby constituted under the Chairmanship of the Deputy Commissioner of each revenue area comprising of the following members:
1. Deputy Commissioner (Revenue), : Chairman;
of concerned revenue area
 2. Director (Panchayat) : Member;
 3. Chief Engineer nominated by : Member;
Delhi Jal Board
 4. Representative of Central Ground : Member;
Water Board, New Delhi
 5. Representatives of local bodies : Member;
having jurisdiction over the area
 6. Representative of Department : Member;
of Environment, GNCTD/DPCC
 7. Representative of reputed NGO : Member.
in the field of Groundwater
Management nominated by the
Deputy Commissioner concerned
- (5) The Advisory Committee shall meet atleast once in every month to take up various issues related to ground water regulation and management in the concerned revenue area and give recommendations to the Deputy Commissioner for further consideration and enforcement. Only the recommended groundwater boring cases shall be forwarded to Competent Authority for grant of permission.
- (6) In emergent violation cases such as illegal groundwater drawl, the Authorized Officer, subject to his satisfaction, shall ensure the discontinuation of the same by the seizure of drilling rig, sealing of tubewell/borewell if so constructed and also disconnection of electricity supply to the energized tubewell even if it is through DG sets, without waiting for recommendation of Advisory Committee. However the details of such action shall be placed by the Authorized Officer in the next Advisory Committee meeting.
- (7) If any person, group, authority, association or institution, intends to draw ground water through bore-well or tube-well (both new as well as existing and drawing ground water without permission of Central Ground Water Authority), he shall take prior permission from Competent Authority. Such permission shall be obtained through submission of an application to Zonal Offices of the Competent Authority, in the form specified by the Competent Authority.
- (8) The Executive Engineer of the Competent Authority, incharge of the concerned area shall recommend the case, based on the facts on the ground, to the concerned Deputy Commissioner (Revenue) of the revenue area who shall issue orders in the light of the recommendations of Executive Engineer of the Competent Authority and the Advisory Committee.
- (9) If the plot size of the building is more than 200 sq. meters, the permission to draw ground water through borewell or tubewell (both new as well as existing and drawing ground water without permission of Central Ground Water Authority) shall be subject to the condition that the occupier or owner of the said plot or building shall install rain water harvesting system in such building. *Rain water harvesting*
- (10) The permission to draw ground water (through borewell or tubewell (both new as well as existing and drawing ground water without permission of Central Ground Water Authority) for commercial and or industrial use shall be subject to the condition that the concerned person or authority shall install the rain water harvesting structure, and shall ensure reuse of the water in horticulture or cooling or toilet flushing, etc after proper treatment of waste water or any other suggestions given by the concerned Advisory Committee. *Commercial & industrial*
- (11) Each of the Advisory Committee in addition to their above mentioned statutory duties, will inform Delhi Pollution Control Committee about any water pollution occurring, due to extraction of water from tube-well or bore-well so that, necessary action may be initiated under the provision of the Water (Prevention and Control of Pollution) Act, 1974.
- (12) The permission of borewell installation for agricultural purpose may be granted to genuine agriculturists by the Advisory Committee under concerned Deputy Commissioner (Revenue) based on the recommendation of Block Development Officer and Agriculture Department/Irrigation and Flood Control Department, Govt. of N.C. of Delhi. *Agriculture*

Agriculture activity may be verified from Khasra Girdawari documents and also based on actual evaluation.

- (13) Any violation of the above directions shall be punishable under section 15 of the Environment (Protection) Act, 1986 (29 of 1986).

By Order and in the Name of the Lieutenant Governor of the National Capital Territory of Delhi,
DHARMENDRA, Secretary (Environment)

कार्यालय पंजीयक सहकारी समितियाँ
अधिसूचना

दिल्ली, 7 जुलाई, 2010

फा. संख्या 6(14)/85/स्या./सह./पार्ट फाइल 2349.—
दिल्ली के उपराज्यपाल, दिल्ली सहकारी समितियाँ अधिनियम, 2003 (दिल्ली अधिनियम 2004 का 3) की धारा 3 की उप-धारा (1) के द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए श्री हरि नारायण मीणा, सहायक पंजीयक सहकारी समितियाँ को उपरोक्त अधिनियम के

अर्थात् कार्य को निपटारे के लिए उपरोक्त पद पर कार्य ग्रहण करने की तिथि से पंजीयक की सहायता नियुक्त करते हैं।

राष्ट्रीय राजधानी क्षेत्र, दिल्ली के उपराज्यपाल के आदेश एवं नाम से,
एस. के. झा, अतिरिक्त सचिव (सहकारिता)

OFFICE OF THE REGISTRAR COOPERATIVE SOCIETIES
NOTIFICATION

Delhi, the 7th July, 2010

No. F. 6/14/85/Estt./Coop/Pt. file 2349.—In exercise of the powers conferred by sub-section (1) of section 3 of the Delhi Co-operative Societies Act, 2003 (Delhi Act 3 of 2004), the Lt. Governor of the National Capital Territory of Delhi is pleased to appoint Sh. Hari Narain Meena, Adhoc DANICS as Assistant Registrar Cooperative Societies, Delhi, to assist the Registrar in discharging his duties and functions under the aforesaid Act with effect from the date he assumed charge of the said office.

By Order and in the Name of the Lt. Governor of the National Capital Territory of Delhi,
S. K. JHA, Addl. Secretary (Coop.)

(True copy)

Item No. 10

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 526/2019

Mahesh Chandra Saxena

Applicant(s)

Versus

Central Pollution Control Board & Anr.

Respondent(s)

Date of hearing: 27.08.2019

Date of uploading of order: 11.09.2019

CORAM: HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON
HON'BLE MR. JUSTICE S.P. WANGDI, JUDICIAL MEMBER
HON'BLE MR. JUSTICE K. RAMAKRISHNAN, JUDICIAL MEMBER
HON'BLE DR. NAGIN NANDA, EXPERT MEMBER

For Applicant(s): Mr. Rahul Khurana, Advocate

For Respondent(s): Mr. Narender Pal Singh, Advocate for DPCC and
Mr. Dinesh Jindal, L.O. for DPCC**ORDER**

1. The question for consideration is whether groundwater recharge by Delhi Jal Board (DJB) and Delhi Development Authority (DDA), Public Works Department (PWD) Delhi, New Delhi Municipal Council (NDMC), South Delhi Municipal Corporation (SDMC) through rain water harvesting structures is not scientific and is resulting in contamination of groundwater.
2. Vide order dated 31.05.2019, this Tribunal constituted a joint Committee of the Central Pollution Control Board (CPCB), the Delhi Pollution Control Committee (DPCC) and the Central Ground Water

Board (CGWB) to take samples of groundwater and study the methodology of groundwater recharge undertaken.

3. Accordingly, report dated 08.07.2019 and additional action taken report dated 13.08.2019 have been filed by the DPCC. The Committee conducted inspections on 01.07.2019, 02.07.2019, 04.07.2019, 11.07.2019, 19.07.2019 and 22.07.2019 in the concerned areas and collected water samples from the Rain Water Harvesting Systems (RWHS) and nearby ground water sources.

4. The observations of the Committee after considering the reports of the samples are:

- a. *In two areas Mehrauli - Gurgaon Road and Samalkha - Dwarka Road, RWHSs were found installed within the Storm Water Drains on sides of the road. The present RWHSs operating agencies i.e. PWD and DDA were not able to take proper measures to prevent pollutants reaching in these Storm Water Drains. The contaminated water was flowing in these drains.*
- b. *In the area Mehrauli - Gurgaon Road, the sewage was found flowing in the storm water drains and thus, sewage is being recharged into ground water through the RWHSs installed in the Storm Water Drain by NHAI and presently maintained by PWD.*
- c. *The RWHSs were found dry at the locations namely 'New Delhi Municipal Council Area from 11 Murthi Statue to Talkatora Stadium (Mother Teresa Crescent Road)', 'Sarvodaya Kanya Vidhyalay Aaya Nagar', 'Mega Housing behind D-6, Vasant Kunj, in front of Tower N-2' and 'Baba Saheb Ambedkar Hospital'.*
- d. *During the inspections, it was observed that most of the RWHSs operating agencies are not doing periodical maintenance of the RWHSs. Thus, the goals of installation of RWHSs are not being fulfilled.*
- e. *The water analysis reports of the samples taken from RWHSs and from nearby ground water sources, wherever available, reveals that in most of the places polluted water is being recharged into ground water through RWHSs. However, the water quality of the samples taken from*

nearby ground water sources, wherever available, were not found contaminated.

- f. The operating agencies of RWHSs, which were inspected, didn't approach DJB for technical assistance regarding design of RWHSs installed."*

5. In the light of above, the Committee has suggested as follows:

- "a. Water analysis reports reflect that the samples taken from Rain Water Harvesting Structures (RWHSs) were found contaminated. However, samples taken from nearby ground water sources, wherever available, were found non-contaminated. Therefore, the Committee came to a conclusion that at present there is no evidence of ground water contamination, because of faulty RWHSs.*
- b. The installation of RWHSs within Storm Water Drains having Contaminants should not be allowed.*
- c. Rain Water Harvesting by pollutants/contaminated water must be stopped and the owners/owning agencies of RWHSs should properly maintain their RWHSs to prevent recharging by contaminated water.*
- d. The Committee also suggested that piezometer should be installed near the RWHSs for monitoring of Ground Water Level and Water Quality of recharging water. It was also suggested that proper separators should be installed to separate the pollutants before recharging the RWHSs by polluted water such as surface run-off.*
- e. Depth of recharge bore well should be at least 5m above the Static Water Table of the area. However, it should not be made compulsory considering the geological aspects and static ground water level of the area.*
- f. The guidelines regarding installation of RWHSs are available at DJB website and these guidelines are required to be strictly followed by the agencies/persons installing/ installed RWHSs in Delhi."*

6. We are satisfied that the suggestions of the Committee need to be accepted for protection of the environment.

7. Accordingly, we direct that the suggestions of the Committee be acted upon. RWHS may not be installed close to storm water drains to

avoid contamination of ground water in the process of recharging the ground water from the RWHS. Piezometers be installed near the RWHS for monitoring of ground water level and water quality of recharged water. Separators be installed to separate pollutants before recharging. Depth of the borewells should be at least 5m above the Static Water Table. Deficient RWHS be closed.

8. In light of observations of the Committee, the Delhi Jal Board (DJB), Delhi Development Authority (DDA), Public Works Department (PWD), Delhi; New Delhi Municipal Corporation (NDMC) and South Delhi Municipal Corporation (SDMC) are directed to take appropriate remedial measures for mitigation.

The application is accordingly disposed of.



Adarsh Kumar Goel, CP

S.P. Wangdi, JM

K. Ramakrishnan, JM

Dr. Nagin Nanda, EM

September 11, 2019
Original Application No. 526/2019
DV

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI****Execution Application No. 04 of 2023
\In****O.A. NO. 147/2021****IN THE MATTER OF:**

Mahesh Chandra Saxena .. Applicant

Versus

The Chief Secretary
Govt. of Delhi & Ors .. Respondents**INDEX**

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3	Annexure A-2 The photocopy of letter written to CEO, DJB	14-17
4	Annexure A-3 The photocopy of the news article of order passed by the double bench of HMJ B.D. Ahmed and HMJ Sanjeev Sachdeva of the Hon'ble High Court Delhi passed in the year 2015	18

Filed by



Mahesh Chandra Saxena
S/o Late Sh. Ram Bihari Lal Saxena
R/o A-388, Chhatarpur Enclave, Phase-I
Chhatarpur, New Delhi-110074
Applicant in person
Mob:9540844936
Email:maheshsxn1@gmail.com

New Delhi

Dated 03.11. 2025

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Execution Application No. 04 of 2023

In

O.A. NO. 147/2021

IN THE MATTER OF:

Mahesh Chandra Saxena

... Applicant

Versus

The Chief Secretary
Govt. of Delhi & Ors

... Respondents

**ADDITIONAL SUBMISSIONS ON BEHALF OF THE
APPLICANT**

MOST RESPECTFULLY SHOWETH:

The applicant is furnishing following information in respect of Dwarka Societies before this Hon'ble Tribunal.

1. The D.J.B. had given public notice to 180 Societies of Dwarka for Roof Top Rainwater Harvesting System. Despite notice the societies at Dwarka were not constructing Roof Top Rain Water Harvesting System. Delhi Jal Board stopped giving 10% rebate on water bill and issued notice to all owners of the flat in person and said that if Roof Top RWH System is not constructed, the water connection will be disconnected. After receiving individual notices some Societies by renovating RWH System made it Roof Top RWH System and some are still renovating.
2. That in the year 2021 immediately after inspection the Society at Plot No. 25, Sector 4, Anant Apartment, Dwarka sought help from the applicant for construction of Roof Top RWH System. The applicant by providing free of cost service got constructed proper functional RWH System, which till

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date is functional and is working. But till date DJB has not issued Adequacy Certificate. The Team of DJB and DPCC went to collect water sample, after not getting water sample the Team was saying that the RWH System is not functional because there is no water in pit and recharge borewell. The applicant informed the Society RWA President that DJB and DPCC have no technical knowledge of RWH System. Roof Top Rain water is clean and by recharge borewell within short time by charging the rain water reached in ground water. In Roof Top Rain water RWH System water is not stored. The RWA society itself gets cleaning of RWH System, Prior to this Rs.20,000/- was to be paid to the Contractor for cleaning RWH System.

3. That several societies of Dwarka by constructing Roof Top RWH System applied to RWH Cell of DJB for issue of Adequacy Certificate. The officers of RWH Cell of DJB again go for inspection and raise several types of objections such as over flow system is not there, there is no separator, Volume of pit is less, why recharge borewell has been constructed, as per norms of DJB filter media filling has not been done. The photocopy of objections raised by DJB are attached as **Annexure-A-1**.

DJB have constructed 595 RWH System, in none of RWH System Over flow pipe, separator is there. In the same manner there are no over flow separator in 10,000 RWH System of other Government Departments.

4. That some articles/objects are fitted in the RWH Pit according to the conditions existing there:

- i) In the storm water drain of MCD, PWD, DDA sewage water, waste water, chemical waste water is flowing. Overflow pipe of RWH System should not be connected with storm water drain of MCD because during heavy rain fall storm water drain overflows, due to which water logging takes place on the road. Through the overflow pipe the sewage water will go back in RWH Pit and will contaminate the ground water. Under such situation volume of structure of RWH Pit is increased and due to this there is no need of overflow pipe as has been done on the suggestion of the applicant.
- ii) This problem is also in the Separator. It is done after seeing the condition of the site. Separators should be made in the RWH Systems of Factory, Mall, Hospital, Warehouse, Banquet Hall, Commercial Buildings, Flyover, NHAI elevated Road. The roof of the residential building remains clean. The roofs of buildings of Dwarka Society are clean. The Hydrologist and Geologists of CGWA after survey & research framed programme of harvesting of Roof Top Rain Water because Roof top rain water is clean. After mixing into waste water through drain, road the Roof Top rain water was being wasted, for bringing up the water level of falling water it was necessary to recharge Roof Top rain water.
- iii) There is no recharge borewell in the design of DJB, therefore the design of DJB is non- functional.

Recharge borewell is too much necessary. Water level should be 5 metres.

- iv) If the Roof Top rain water has been connected with down pipe in RWH Pit, the water level of recharge borewell is above 5 metre, filter media according to design of CGWB is normal but size of pit, size, volume of Roof is less by 10%, then it should be passed. If filter media also is less from 10% to 20%, it should be also passed. At present time filling of 200x200x200 MM be done in filter media

5. That the applicant has come to know from the RWH contractor, Manager of Tagore International School that objections are raised by DJB for bribery. When the person becomes harassed for obtaining Adequacy Certificate, then bribe is given to the officers of DJB, immediately thereafter the Adequacy Certificate is issued. In this regard the applicant lodged complaint with CEO Delhi Jal Board, Delhi Government. CEO DJB transferred the corrupt officers, the applicant through writing letter extended thanks to CEO, DJB. The photocopy of letter written to CEO, DJB is enclosed as **Annexure A-2**.

6. That during the year 2013 the Hon'ble NGT had formed RWH Ground Water Cell from RWH Division of DJB and had given certain directions that DJB Cell will provide function design of RWH System free of cost to the public, individuals, institutions, Government institutions, will assistant financially, technically for construction of RWH

structure. After construction of RWH System will conduct inspection and within one week will issues Adequacy certificate. In the opinion of the applicant by saving ground water the public is helping DJB, then for what the officers of RWH Cell of DJB demand bribery. In the case of DJB such an order was passed by Hon'ble Delhi High Court during the year 2015. The Hon'ble High Court had said that it is the work of the Centre, State Government to save ground water. By issuing notification for saving ground water the Government included public but in the name of financial and technical assistance to the public for construction of RWH structure DJB give 10% rebate in water bill, then the awareness will come in the public, The Delhi Jal Board is spending money for giving advertisement in the newspaper for construction of RWH System, giving rebate in the water bill, the awareness will come in public. But the officers of Delhi Jal Board instead of giving money to the public demand bribe. The applicant was technical employee in DJB, after retirement also is trying to save ground water of Delhi NCR from contamination. The cases for saving ground water are pending before Hon'ble NGT, Hon'ble High Court, Hon'ble Supreme Court. For saving ground water the applicant has filed more than 25 petitions from the year 2013 to 2025 in which he has spent about Rs.6,00,000/-. On the other hand instead of saving ground water officers of DJB demand bribe and contaminate ground water. The Chairperson of Hon'ble NGT HMJ Swatantra Kumar on a date of hearing had said that Mahesh Saxena has good understanding of ground water, he is doing good

work, his petition is in public interest. The applicant thanks his family Eist Dev Bhagwan Chitragupt Maharaj that he has vested so much understanding in the applicant that the applicant is filing petition before Hon'ble NGT for saving ground water of the country. The news article of order passed by the double bench of HMJ B.D. Ahmed and HMJ Sanjeev Sachdeva of the Hon'ble High Court Delhi passed in the year 2015 is annexed herewith as **Annexure A3**.

7. That on the suggestions of the applicant The Bhagwan Shree Gomteshwar Ji CGHS Ltd., Plot No.3A, Sector 2 Dwarka, New Delhi got constructed 2 new RWH Pits, one RWH pit is old. For Roof Top Rain water new Pipe Line was laid, over flow pipe, separator pipe were not constructed as outside in the storm water drain of DDA Sewage water is running. Filter Media filling has been done according to design of CGWB. Sh. Rajesh Kumar, A.E. RWH Cell;, DJB came for inspection of RWH Pits of this Society and raised objection that where sewage water flow runs, there pit volume is increased. The RWH System of this society is proper functional and now the ground w2ater is not being polluted.

Near the above said society there is RWH System of Asha Deep Society in which the applicant found heavy sewage from the storm water of DDA, in Monsoon by overflow pipe sewage water was going back in RWH Pit. After closing over flow pipe by cleaning/washing of pit the RWH Pit has been made proper functional.

pots, cow dung, STP manure, Urea fertilizer is put. In Monsoon rain water of park in surface area comes. During Monsoon cars and other vehicles continue to pass. In each society there are 200 to 1000 vehicles. Tyres of the vehicles bring filth. Surface area rainwater due to these reasons is contaminated. In Dwarka CGWB RWH Design recharge borewell depot 16-18 metres was but untrained contractors for their personal benefits did it at the level of 30-50 metre water level inside from which waste water directly mixed with ground water. In this manner RWH Delhi, NCR and in all city's ground water is polluting. Drinking water is too much abstruse liquid substance. Even foul smell coming become polluted. For example in water can of 10 litre 2 drops of petrol, kerosene, acid, phenyl is put, drinking water becomes polluted on meeting with sewage water kali form ammonia generates.

- ii) What should be done that quality of ground water of Dwarka is corrected. Applicant had given information in OA No. 147/2021 that in all societies of Dwarka Roof Top Rainwater will have to be harvested. All borewells of all societies of Dwarka, the waste water should be used in horticulture. For correcting quality of ground water 20 years will take.

9. That in Dwarka DDA has constructed a large number of apartments. There also by not harvesting Roof Top Rainwater, by mixing waste water in RWHS the ground

water is being contaminated. Banquet Halls, Hospitals, Malls, Schools, NHA elevated roads, at all places non-functional RWHS has been constructed thereby is contaminating ground water In Dwarka there are about 800 RWH System. All should either be closed or all be made roof top rain water system. It is not easy to correct non-functional RWH System. It will take two years. Strictness will have to be taken.

Like the order in OA 217/2016 separate order will have to be passed to the effect that under the Chairmanship of CGWA a Committee will have to be formed in which DPCC, DJB, Applicant, Dwarka CGTHS RWA should be the committee will issue notice for construction of proper functional RWH system which Society, other RWH Systems Roof top will continue to be constructed. By inspecting the Committee will issue adequacy certificate. Within 2 years after 2-4 notice if RWH System is not made Roop top then Hon'ble NGT under section 25 of NGT Act 2010 may impose environment cost which can be from Rs. 5 lakhs to 10 crores.

PRAYER:

It is, therefore, most humbly prayed that appropriate order may kindly be passed to the effect:

- i) To constitute a Committee under the Chairmanship of CGWA with Members consisting of DPCC, DJB and the Applicant.
- ii) The Committee will have powers to issue notices to Dwarka CGHS RWA for construction of proper

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functional RWH system, in other RWH Systems Roof top rain water pit will continue to be constructed.

- iii) Thereafter by inspecting the RWH Systems/Pits the said Committee will issue Adequacy Certificate.
- iv) After 2-4 notices if RWH System is not made Roof top rain water system within 2 years, for non-compliance of order of this Hon'ble Tribunal, then this Hon'ble Tribunal under section 25 of NGT Act 2010 may impose environment cost which can be from Rs. 5 lakhs to 10 crores.

Filed by



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New Delhi

Dated 03.11.2025

MAHESH CHANDRA SAXENA

**(ENVIRONMENT/GROUND WATER ACTIVIST & APPLICANT OF
NGT, HIGH COURT OF DELHI & OTHER STATE AND SUPREME
COURT OF INDIA)**

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SAVE WATER**SAVE ENVIRONMENT**

Dated%|8-11.2025

Letter No.

To

1. The President,
Federation of CGHS,
Dwarka, New Delhi-110075
2. The President,
All Dwarka Society
Dwarka, New Delhi-110075

Sub: **Making the Roof Top R.W.H. System functional
in Dwarka.**

Sir,

In the lab test report of the samples of R.W.H. Systems of Societies of Dwarka coliform, ammonium have been found. Due to this the quality of ground water of Dwarka has been contaminated. The Roof Top Rainwater is drinking mineral water. For saving the falling ground water level, the responsibility of saving ground water was the responsibility of the Central Government and the State Governments. According to

houses in Delhi in which about 25 lakh houses have an area of more than 100 sq. meter. To construct R.W.H. Systems in 25 lakhs houses and its maintenance is almost impossible work for the Government. Therefore, by issuing notification public participation was involved. The work of R.W.H. System, by making Roof Top Rainwater Harvesting program mandatory for all sorts of building having area of more than 100 Sq. Meters and the participation of public is best. Roof Top Rain Water Harvesting program was very good plan. If the need of water of any city of drinking, domestic water is to be fulfilled, then in that city in each building Roof Top R.W.H. System has to be made, then the need of water of that city will be fulfilled. But due to carelessness of C.G.W.A., Delhi Jal Board. and NCR Groundwater Board, Pollution Control Board the ground water is being contaminated. Dwarka is the first area in Delhi where R.W.H. Systems have been constructed in 100% Societies. Due to this the ground water level of Dwarka is 20 Meter whereas in the area of near Dwarka such as in Mahipalpur, Rangpuri, Palam, Rajokari,

Kapashera, Samalkha, Airport, the ground water level is 50-60 metre. The availability of ground water in this area is almost finished. But in Dwarka there is no benefit of contaminated ground water. I myself want that these R.W.H. System be closed. But as the law has been framed it is not possible to close it. For correcting the quality of ground water of Dwarka will take 10-15 years, only then the quality will improve. Whereas in all societies of Dwarka, Schools, Banquet Halls, DDA flats, Hospitals, Malls and others the Roof Top Rainwater Harvesting will have to be constructed. Delhi Government, Hon'ble NGT will have to give relaxation for drawing ground water from borewells in Dwarka for irrigation in the parks, horticulture purposes of the society.

I have come to know that the officers of R.W.H. Cell of Delhi Jal Board are demanding bribery for issue of Adequacy Certificate. For the renovations the contractors are demanding too much money. In this regard I have made complaints to C.E.O., Delhi Jal Board and Hon'ble NGT through additional submissions.

In my other surveys I have found that in storm water drain of Dwarka, the sewage water, waste water of villages of Dwarka area, illegal colonies, is flowing. In monsoon the stormwater drain remains full, at several places water loggings also take place, consequent to which the sewage water goes back in RWH Pit through overflow pipe. The information to this effect has also been brought in the notice of the Hon'ble NGT.

If in any society of Dwarka the sewage water, waste water flow is found running in storm water in future, then the over flow pipes, separators will have to be closed. On the request of 4 societies by giving free of cost service at a cost of Rs. 4 lakhs I have got constructed Proper functional Roof Top R.W.H. System.

Whereas other contractors by charging Rs.10-12 lakhs again are constructing non-functional R.W.H. System. Please do not give more than Rs.6-7 lakhs to any contractor for construction of Roof Top Rain Water Harvesting System.

Next date of hearing is fixed for 6.11.2026 to stop the work. I have requested Hon'ble NGT to pass order on clear guidelines.

It is not necessary to get constructed R.W.H. System by panel contractors of Delhi Jal Board. Society from any contractor or itself can construct R.W.H. System, can do cleaning.

On my free suggestion Anant Apartment, Sector 4 , Dwarka has acted.

Other societies also can take free of cost suggestion from me by which in less amount also R.W.H. System can be made and the Roof Top R.W.H. System can be made proper functional.

It is submitted that Delhi Jal Board is sending warning notices to the Societies. The Societies which have converted R.W.H System into Roof Top Rain Water, have completed R.W.H. Pits and have applied for Adequacy Certificate, those societies need not to worry. Copy of

notice is enclosed. Kindly go through court files,
additional submissions, court orders.

With thanks,



(Mahesh Chandra Saxena)

Copy to:

- i) The Chief Secretary, Govt. of Delhi, New Delhi
- ii) The C.E.O., Delhi Jal Board, New Delhi
- iii) The Chairman, C.G.W.A., New Delhi